

ITEM NO.1501

COURT NO.14

SECTION II-E

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).8626/2024

[Arising out of impugned final judgment and order dated 03-06-2024 in CRLP No.12452/2023 passed by the High Court of Karnataka at Bengaluru]

S.N.VIJAYALAKSHMI &amp; ORS.

Petitioner(s)

VERSUS

STATE OF KARNATAKA &amp; ANR.

Respondent(s)

[HEARD BY : HON'BLE SUDHANSHU DHULIA AND HON'BLE AHSANUDDIN AMANULLAH, JJ.]

Date : 31-07-2025 This petition was called on for pronouncement of judgment today.

For Petitioner(s) Mr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Shoeb Alam, Sr. Adv.  
Mr. Anil C. Nishani, Adv.  
Mr. P. Prasanna Kumar, Adv.  
Mr. Meenesh Dubey, Adv.  
Mr. Krishna M. Singh, Adv.  
Mr. Amit Bhandari, Adv.  
Mr. Vishwesh R. Murnal, Adv.  
Mr. Gaurav Chavan, Adv.

For M/S. Krishna &amp; Nishani Law Chambers, AOR

For Respondent(s) Mr. Mahesh Thakur, AOR  
Mrs. Geetanjali Bedi, Adv.  
Mr. Ranvijay Singh Chandel, Adv.  
Ms. Vedika Singh, Adv.

Mr. D. L. Chidananda, AOR

Leave granted.

2. Hon'ble Mr. Justice Ahsanuddin Amanullah pronounced the judgment of the Bench comprising Hon'ble Mr. Sudhanshu Dhulia and

His Lordship.

3. The Appeal is allowed in terms of the signed reportable judgment.

4. I.A. Nos.141246 of 2024 and 215072 of 2024 are allowed; exemptions from filing Official Translation(s) are granted.

I.A. No.215071 of 2024 is closed.

5. Pending application(s), if any, stands disposed of.

(SAPNA BISHT)  
COURT MASTER (SH)

(ANJALI PANWAR)  
COURT MASTER (NSH)

(Signed reportable judgment is placed on the file)